

(b) No Sir. FCI usually does not sell paddy, except in very rare and exceptional circumstances when it is not possible to get the paddy milled into rice.

(c) Till 2.12.98 the total quantity of paddy procured in the State of Punjab by FCI and State Government Agencies together is 59.295 Lakhs M.T. out of which 23.73 Lakhs M.T. has been procured by FCI at the minimum support price namely Rs. 440 per Qtls. and Rs. 470 per Qtls. for Common & Grade 'A' varieties of paddy respectively.

(d) The paddy procured under minimum support price will be converted into rice by way of custom milling.

Deportation of Refugees

1438. SHRI SUSHIL KUMAR SHINDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Bangladeshi refugees and alleged illegal infiltrators have been deported from different parts of the country during the past six months;

(b) if so, the number of refugees and illegal immigrants deported, State-wise;

(c) the details of arrangements and agreements reached with the Government of Bangladesh in this regard;

(d) whether the Government of Maharashtra and other States have made efforts in this regard; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) There are no Bangladeshi refugees in India. Detection and deportation of illegal infiltrators is a continuous on-going process.

(b) to (e) As the powers under the Foreigners Act, 1946 to identify, detect and deport foreign nationals residing illegally in various parts of the country have been delegated to the State Governments/UT Administrations, data pertaining to number of illegal immigrants deported State-wise is not maintained Centrally. Instructions have been issued to the State Governments/Union Territory Administrations to intensify efforts to identify and deport such foreign nationals and also to sensitise the local population about the magnitude and seriousness of the problem. The matter has been taken up with the Government of Bangladesh on various occasions. This issue was also discussed during Home Secretary level

talks with Bangladesh held in Dhaka in November 1998. The Bangladesh side assured that measures will be taken to strengthen security on the border to prevent illegal border crossing.

Amount Sanctioned by World Bank

1439. SHRI K.C. KONDAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Bank has sanctioned any assistance for the inclusion of some more cities in Karnataka under Indian Population Project (IPP)-8;

(b) if so, the additional amount sanctioned and the details of cities proposed to be included under the said project; and

(c) the programmes proposed to be taken up in Karnataka under the said project during 1998-99?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (c) A Proposal received from Government of Karnataka for inclusion of 11 more cities in Karnataka namely Mysore, Buhli/Dharwad, Belgaum, Gulbarga, Tumkur, Davengere, Bijapur, Bellary, Raichur, Bhadravathi and Shimoga under India Population Project - 8 is under consideration of the Government of India in consultation with the World Bank.

[Translation]

Primary Health Centres in Rural Areas

1440. SHRI RAMANAND SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of primary health centres, sub-primary health centres and Ayurvedic hospitals functioning in rural areas of Satna District of Madhya Pradesh;

(b) the number of health centres and hospitals among them having doctors and the sanctioned strength of doctors, nurse, compounder-dresser and other staff of each of these hospitals and the present position of staff working in each hospitals;

(c) the amount spent on medicines by each of these hospitals in 1997-98 and the budget provision made for 1998-99; and

(d) the names of hospital among them whose doctors stay at headquarters and the names of doctors who rarely visit hospitals located in villages from Satna?